

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

O.A.No. 836/97.

Date of decision: June 9, 1998.

Between:

B. Srilip Kumar.

Applicant

And

1. The Regional Provident Fund Commissioner,
Barkathpura,
Hyderabad.

2. The District Employment Officer,
Nizamabad District Employment Exchange,
Nizamabad.

Respondents.

Counsel for the applicant: Sri K.Nageswara Reddy.

Counsel for respondents: Sri R.N.Reddy - for R-1
Sri P.Naveen Rao for R-2

CORAM:

Hon'ble Sri R.Rangarajan, Member (A)

Hon'ble B.S.Jai Parameshwar, Member (J)

JUDGMENT.

(per Hon'ble Sri R. Rangarajan, Member (A))

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Sri K.Nageswara Reddy for the applicant.

Sri R.N.Reddy for Respondent No.1 and

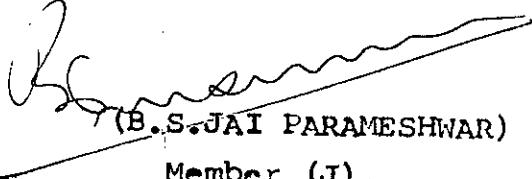
Sri Phaniraj for Sri Naveen Rao for Respondent No.2.

(14)

Sri K.Nageswara Reddy was informed
by the learned counsel Sri R.M. Reddy for Respondent No.1
in regard to the contents of the letter dated 7-6-1998
and served a copy of the letter on him.

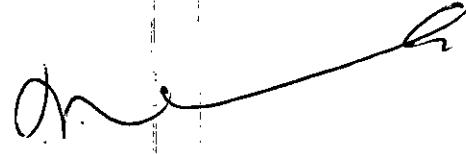
The applicant in this O.A., has not been
selected as can be seen from the letter of the
learned counsel for Respondent No.1 dated 7-6-1998.
Hence the dismissal order indicated in the interim
order is hereby confirmed.

The O.A., is dismissed. No costs.


(B.S.JAI PARAMESHWAR)

Member (J)

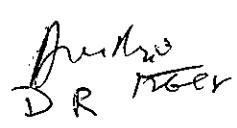
9.6.98


(R.RANGARAJAN)

Member (A)

Date: 9th June, 1998.

Dictated in open Court.


D.R. Meier

sss.

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Copy to:

1. The Regional Provident Fund Commissioner, Barkatpura, Hyderabad.
2. The District Employment Officer, Nizamabad Dist. Employment Exchange, Nizamabad.
3. One copy to Mr. K. Nageswara Reddy, Advocate, CAT, Hyderabad.
4. One copy to Mr. R. N. Reddy, Advocate, CAT, Hyderabad.
5. One copy to Mr. P. Gaveen Rao, Addl. CGSC, CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

VLKR

22/6/98
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II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B. S. JAI PARAMESHWAR :
M (J)

DATED: 9/6/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in
O.A.NO. 836/92

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

